

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

C.P. No. 13(ND)/2015

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
18.07.2018.**

**NAME OF THE COMPANY: A. A. Development Capital India Fund LLC V/s.
M/s. Bar Flex Polyfilms Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE


For the Petitioner (s) : Mr. Vishnu Tallapragada, Advocate


For the Respondent (s): Ms. Pooja Saigal and Mr. Akshay Gupta, Advocates

ORDER

Both counsels submit that a compromise has been effected. The respondents are buying out the shares of the petitioner for a valuable consideration agreed upon. The compliance shall take another 10 days. In view of the same, Ld. Counsels prays for further time.

Renotify this case on 30th July, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**